

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Item No. 103
(IB)-375(PB)/2019

IN THE MATTER OF:

Krishna Concrete Products Applicant / petitioner
Vs
Ansal Hi-tech Township Ltd. Respondent

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):- Mr. Sanchit Garga, Adv.
For the Respondent(s):- Mr. Rakesh Kumar, Ms. Shruti Katiyar,
Mr. Animesh Sham, Advs.

ORDER

Despite the time of two weeks granted to file reply on 28.02.2019, reply has not been filed. A period of more than a month has been consumed by the respondent. The excuse offered by the corporate debtor is that they want to settle the matter. Such an excuse cannot constitute a valid ground for non-filing of reply as has been repeatedly observed by this Court. A further request to file reply has been made. We accept the request. Let reply be now filed within a week with a copy in advance to the counsel for the petitioner. However, the same shall be subject to payment of Rs. 10,000/- as cost payable to the petitioner.

Rejoinder, if any be filed within five days with a copy in advance to the counsel for the respondent.

List for arguments on 15.04.2019.

-Sd-

(M. M. KUMAR)
PRESIDENT

-Sd-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)